

Telecast of Hindi News on Second Channel

2964. SHRI MADHAVRAO SCINDIA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have taken a decision to telecast Hindi news at 8.40 P.M. on the second channel also all over the country;

(b) whether any exception has been made in this regard; and

(c) if so, the details thereof and the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (c). Doordarshan Kendras which have the facility of a second channel, have been given the option to telecast the English and/or Hindi news or any other programme at 8.40 P.M. and 9.30 P.M. in the second channel.

West German Aid

2965. SHRI MADHAVRAO SCINDIA: SHRI MAÑORANJAN BHAKTA:

Will the Minister of FINANCE be pleased to state:

(a) the amount of West German aid given to India during 1958-1989;

(b) whether the amount was utilised fully;

(c) if not, the reasons therefor; and

(d) the steps being taken for full utilisation of the aid.

THE MINISTER OF FINANCE (PROF. MADHUNDANDAVATE): (a) The total amount of FRG Credit pledged since 1958 is approximately DM 13000 million.

(b) to (d). Aid commitment and utilisation is an on going process and full utilisation at any given time is not possible. Aid for projects under implementation and those under consideration will always be in pipeline.

Cases Pending in High Courts

2966. SHRI MADHAVRAO SCINDIA: SHRI BALASAHEB VIKHE PATIL: SHRI HARPAL SINGH PANWAR:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of cases and writ-petitions pending before various High Courts and Supreme Court, Court-wise;

(b) the Court-wise break up of cases pending for more than 10 and 15 years; and

(c) whether any additional posts of judges are proposed to be created in different High Courts for speedy disposal of pending case and if so, the details thereof?

THE MINISTER OF ENERGY AND CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b). Statement-I is given below.

(c) Yes, Sir. It has been decided to create 93 posts of Permanent/Additional Judges in different High Courts over and above their sanctioned strength. Statement-II showing the details is given below.

STATEMENT-I

Pendency of cases and writ petitions in Supreme Court and High Courts (as on 31.12.1989)

Sl.No.	Name of the Court	No. of Cases pending	Over 10 years	Over 15 years	No. of pending writ petitions
1	2	3	4	5	6
	Supreme Court	203158	5994	633	5730
	High Court				
				(Regular Hearing Matters only)	
1.	Allahabad	445039 *	30863	@	171932
2.	Andhra Pradesh	72891	49	@	30326
3.	Bombay	156454	8649	@	46318
4.	Calcutta	188486 *	22983	@	7720
5.	Delhi	97682	7573	@	12509

<i>Sl.No.</i>	<i>Name of the Court</i>	<i>No. of Cases pending</i>	<i>Over 10 years</i>	<i>Over 15 years</i>	<i>No. of pending writ petitions</i>
1	2	3	4	5	6
6.	Gauhati	21759	159	7	9737
7.	Gujarat	73519 *	1176	@	@
8.	Himachal Pradesh	12712	857	1	1583
9.	Jammu & Kashmir	41655 *	575	@	8954
10.	Karnataka	70442 *	688	@	41037
11.	Kerala	88154 *	25	@	12649
12.	Madhya Pradesh	61160	1230	@	12537
13.	Madras	225636 **	882	@	56042
14.	Orissa	45767 *	725	@	11855

Sl.No.	Name of the Court	No. of Cases pending	Over 10 years	Over 15 years	No. of pending writ petitions
1	2	3	4	5	6
15.	Punjab & Haryana	91769	1792	@	30453
16.	Rajasthan	70455	1719	53	25923
17.	Patna	66216 *	3635	@	21973
18.	Sikkim	45	—	—	34

* Pendency as on 30.6.1989

** Pendency as on 31.12.1988

@ Information is being collected and will be laid on the Table of the House.

STATEMENT-II

Details of new posts of Permanent/Additional Judges agreed to be created in various High Courts as on 27th March, 1990

Sl.No.	Name of the High Court	New Posts of Judges agreed to be created in the High Courts	Permanent Judges	Additional Judges	Total
1	2		3	4	5
1.	Allahabad		15	2	17
2.	Andhra Pradesh		6	4	10
3.	Bombay		—	6	6
4.	Calcutta		1	5	6
5.	Delhi		—	6	6
6.	Gauhati		4	2	6
7.	Gujarat		5	4	9

Sl.No.	Name of the High Court	New Posts of Judges agreed to be created in the High Courts	Permanent Judges	Additional Judges	Total
1	2		3	4	5
8.	Himachal Pradesh		—	2	2
9.	Jammu & Kashmir		1	3	4
10.	Karnataka		3	2	5
11.	Kerala		—	2	2
12.	Madhya Pradesh		—	1	1
13.	Madras		7	—	7
14.	Orissa		—	—	—
15.	Patna		4	—	4

<i>Sl.No.</i>	<i>Name of the High Court</i>	<i>New Posts of Judges agreed to be created in the High Courts</i>		
		<i>Permanent Judges</i>	<i>Additional Judges</i>	<i>Total</i>
1	2	3	4	5
16.	Punjab and Haryana	—	3	3
17.	Rajasthan	—	5	5
18.	Sikkim	—	—	—
Total		46	47	93